

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
(DEPARTMENT OF JUSTICE)**

**L O K S A B H A
UNSTARRED QUESTION NO. 1302**

TO BE ANSWERED ON WEDNESDAY, THE 23RD NOVEMBER, 2016

Special Courts

1302 . DR. PRABHAS KUMAR SINGH:

Will the Minister of LAW & JUSTICE be pleased to state:

- (a) whether the Government has been able to create/establish special courts for adjudicating atrocities relating to SCs/STs pursuant to the Amendment to SC, ST Prevent of Atrocities, Act, 2016;**
- (b) if so, the details thereof and the number of such courts established in Odisha so far; and**
- (c) the targets of the Government for establishing such courts throughout the country?**

A N S W E R

**MINISTER OF STATE FOR LAW AND JUSTICE AND
ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI P.P. CHAUDHARY)**

(a): In accordance with Section 14 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) {PoA} Amendment Act, 2015, the State Government with the concurrence of the Chief Justice of the High Court, shall establish an Exclusive Special Court for one or more Districts. The Act further empowers the State Government to specify for each district, a Court of Session to be a Special Court for the purpose in Districts where less number of cases under this Act is recorded.

(b): The Government of Odisha has established 3 Exclusive Special Courts and designated 92 other subordinate courts to adjudicate such cases.

(c): Establishment of Special Court falls within the domain of the State Government who in consultation with the High Court set up such Courts as per their requirement from their own resources.